#### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

#### LOK SABHA UN-STARRED QUESTION No. 5534 TO BE ANSWERED ON 07/04/2017

#### GENERAL GRANT-IN-AID SCHEME FOR WOMEN AND CHILDREN

#### 5534. SHRI P. NAGARAJAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is implementing General Grant-in-aid Scheme for assistance to Voluntary Organisations (VOs) for carrying out works related to empowerment of women and development of children and if so, the details thereof;
- (b) the proposals received and sanctioned under the said scheme along with fund allocated/ released and utilized thereunder during each of the last three years and the current year, State/UT-wise;
- (c) the criteria/ eligibility to receive financial assistance by VOs under the scheme;
- (d) the achievements/ progress made under the scheme during the said period; and
- (e) the mechanism put in place by the Government for proper implementation of the scheme?

#### ANSWER

### MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ)

(a) The Ministry of Women and Child Development is implementing two schemes under Grant-in-Aid for assistance to Voluntary Organisations (VOs) for carrying out works related to empowerment of women and development of children. Family Counselling Centre (FCC) Scheme and Rajiv Gandhi National Creche Scheme are being implemented through voluntary organizations. Through Family Counselling Centres, professional counselling, referral and rehabilitative services are provided to women in distress, victims of atrocities, etc. Rajiv Gandhi National Creche Scheme is being implemented for the children of working mothers for carrying out works related to child development.

(b) Under Family Counselling Centre Scheme, during the year 2013-14, 169 new proposals were received against which 16 proposals were considered for sanction/release of grant. During 2014-15 allocation for setting-up for new centres was not made. The scheme has been revised w.e.f. 01.10.2015 and the allocation of Family Counselling Centres has been restricted at 800 centres per year. Hence, allocation for new centre has not been made since 2015-16 onwards. Under the Rajiv Gandhi National Creche Scheme, new crèches have not been considered since 2014-15. The details of physical allocation, amount sanctioned, amount released/utilized under FCC scheme for the last three years and current year, State/ UT-wise are given at **Annexure – II** and **Annexure – II**. The details of physical allocation, amount sanctioned, amount sanctioned, amount released/utilized under Rajiv Gandhi National Creche Scheme for the last three years and current year, State/ UT-wise are given at **Annexure – III and Annexure – IV**.

(c) The criteria/ eligibility to receive financial assistance by VOs under Family Counselling Centre Scheme and Rajiv Gandhi National Creche Scheme are given at **Annexure – V**.

(d) Achievements/progress made under these two schemes during 2014-15, 2015-16 and 2016-17 are as under

(i) Family Counselling Centre Scheme:

Year	Physical	Number of
		cases dealt
2014-15	793	109535
2015-16	787	115400
2016-17	763	130556
(Tentative)		

(ii) Rajiv Gandhi National Creche Scheme:

Year	No. of beneficiaries
2013-14	474775
2014-15	446925
2015-16	420725
2016-17 *	290925

\*The Scheme has been transferred to State Govts. for implementation w.e.f 01.01.2017

(e) The details of the mechanism for proper implementation of the Family Counselling Centre Scheme and Rajiv Gandhi National Creche Scheme are given at **Annexure - VI**.

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# STATEMENT REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA UN-STARRED QUESTION NO. 5534 FOR 07.04.2017 BY SHRI P. NAGARAJAN, MP REGARDING GENERAL GRANT-IN-AID SCHEME FOR WOMEN AND CHILDREN

### Funds provided to various States / UTs under Family Counselling Centre Scheme during the last three years, i.e., 2013-14, 2014-15 and 2015-16 (Rs. in Lakhs)

	(Year – 2013-				
S.	Name of the State/	Allocation	No. of	Amount	Amount
No.	UT		Centres	sanctioned	released
			sanctioned		
1	Andhra Pradesh	52	54	94.36	132.01
2	A & N Island	2	2	5.28	2.92
3	Arunachal Pradesh	5	6	10.81	10.01
4	Assam	30	30	54.46	82.14
5	Bihar	51	33	63.36	204.45
6	Chandigarh	6	6	12.96	16.51
7	Chhattisgarh	14	14	24.66	43.71
8	Delhi	27	22	50.16	51.31
9	Goa	5	3	5.76	5.18
10	Gujarat	46	46	89.40	119.76
11	Haryana	21	18	36.00	37.41
12	Himachal Pradesh	8	7	14.88	29.16
13	Jammu & Kashmir	30	28	50.58	99.51
14	Jharkhand	39	32	58.76	98.49
15	Karnataka	47	48	88.06	96.14
16	Kerala	42	39	76.98	75.14
17	Lakshadweep	0	0	0	0
18	Madhya Pradesh	48	46	86.10	134.94
19	Maharashtra	77	69	135.36	152.69
20	Manipur	13	6	11.52	20.86
21	Meghalaya	3	2	5.28	6.00
22	Mizoram	8	9	18.01	17.97
23	Nagaland	3	3	7.20	7.77
24	Orissa	30	25	49.03	98.33
25	Pondicherry	9	9	19.38	20.65
26	Punjab	9	9	17.28	23.89
27	Rajasthan	36	31	59.52	69.09
28	Sikkim	4	3	7.86	12.93
29	Tamilnadu	71	63	120.84	165.22
30	Tripura	12	11	23.22	25.83
31	Uttar Pradesh	85	85	152.28	190.51
32	Uttrakhand	14	17	28.11	24.49
33	West Bengal	48	47	90.39	126.05
	Total	895	823	1567.85	2201.07
	Training			34.78	31.05
	Grand Total			1602.63	2232.12

**Including Past Liabilities** 

# Funds provided to various States / UTs under Family Counselling Centre Scheme during the last three years, i.e., 2013-14, 2014-15 and 2015-16 (Rs. in Lakhs)

(Year – 201					
S. No.	Name of the State/ UT	Allocation	No. of Centres sanctioned	Amount sanctioned	Amount Released
1	Andhra	57	55	107.40	107.55
	Pradesh				
2	A & N Island	2	2	5.28	5.76
3	Bihar	47	15	28.80	15.36
4	Chandigarh	6	06	12.96	11.77
5	Chhattisgarh	15	15	28.80	31.77
6	Delhi	23	21	49.56	55.21
7	Goa	3	02	3.84	3.26
8	Gujarat	46	43	83.64	83.37
9	Haryana	19	16	32.16	16.67
10	Himachal Pradesh	8	07	14.88	13.88
11	Jammu & Kashmir	32	26	49.92	43.29
12	Jharkhand	35	30	59.04	58.68
13	Karnataka	51	49	100.68	114.14
14	Kerala	41	41	80.82	93.27
15	Lakshadweep	0	0	0	0
16	Madhya Pradesh	48	47	90.24	90.69
17	Maharashtra	72	69	135.36	133.44
18	Orissa	30	28	55.50	62.66
19	Pondicherry	9	08	17.46	10.24
20	Punjab	9	08	15.36	16.08
21	Rajasthan	32	30	57.60	59.03
22	Tamilnadu	65	62	123.36	147.46
23	Uttar Pradesh	88	79	154.20	184.04
24	Uttrakhand	17	17	32.64	41.25
25	West Bengal	49	45	89.28	110.63
	Total	804	721	1428.78	1509.5
Nort	h Eastern States		1	1	•
1	Assam	33	29	57.78	48.13
2	Arunachal Pradesh	6	04	7.68	8.56
3	Manipur	13	12	24.12	25.44
4	Meghalaya	3	3	7.20	5.24
5	Mizoram	9	9	18.72	21.94
6	Nagaland	3	02	5.28	3.30
7	Sikkim	3	3	7.86	4.23
8	Tripura	12	10	21.30	18.88
	Total	82	72	149.94	135.72
	Grand Total	886	793	1578.72	1645.22

# Funds provided to various States / UTs under Family Counselling Centre Scheme during the last three years, i.e., 2013-14, 2014-15 and 2015-16 (Rs. in Lakhs) (Year – 2015-16)

(Year - 2015-16)

. No.	Name of the State/UT	Allocation	No. of centre sanctioned	Amount Sanctioned	Amount Released
1		55	53	127.92	
	Andhra Pradesh				121.16
2	A & N Island	2	2	6.42	5.60
3	Bihar	15	18	43.2	59.67
4	Chandigarh	6	5	13.62	12.38
5	Chhattisgarh	15	15	36.00	35.38
6	Delhi	21	19	50.94	50.98
7	Goa	2	2	4.80	5.76
8	Gujarat	43	45	108.00	105.41
9	Haryana	16	15	32.46	33.28
10	Himachal Pradesh	7	7	18.06	18.24
11	Jammu & Kashmir	26	27	64.80	75.54
12	Jharkhand	30	27	65.16	66.77
13	Karnataka	49	49	120.36	118.01
14	Kerala	41	40	98.49	101.02
15	Lakshadweep	0	0	0	0
16	Madhya Pradesh	47	47	112.80	120.55
17	Maharashtra	69	68	164.28	166.37
18	Orissa	28	27	65.43	53.60
19	Pondicherry	8	8	20.07	20.68
20	Punjab	8	8	19.20	17.52
21	Rajasthan	30	29	69.60	71.92
22	Tamilnadu	62	62	150.72	149.07
23	Uttar Pradesh	79	80	194.10	186.84
24	Uttrakhand	17	17	40.80	39.02
25	West Bengal	45	45	109.44	107.54
	Total	721	715	1736.67	1742.31
1	Arunachal Pradesh	4	4	9.60	10.51
2	Assam	29	29	72.09	73.11
3	Manipur	12	12	31.29	31.88
4	Meghalaya	3	3	8.82	8.10
5	Mizoram	9	9	23.22	24.13
6	Nagaland	2	2	6.42	10.62
7	Sikkim	3	3	8.07	10.2
8	Tripura	10	10	26.49	26.95
	Total	72	72	186	195.5
	Grand Total	793	787	1922.67	1937.81

#### Statement refer to in reply to part b of Lok Sabha Question No. 5534 dated 07.04.2017 Funds provided to various States / UTs under Family Counselling Centre Scheme during the current year, i.e., 2016-17 (Rs. in Lakhs)

S. No.	Name of the State/UT	Physical Allocation	No. of centre sanctioned	Amount Sanctioned	Amount Released/ Utilized
1	Andhra Pradesh	32	30	86.40	77.61
2	A & N Island	2	2	7.56	5.76
3	Bihar	18	18	48.96	25.92
4	Chandigarh	5	5	14.40	11.47
5	Chhattisgarh	15	13	37.44	27.33
6	Delhi	19	18	54.00	51.12
7	Goa	2	2	5.76	5.73
8	Gujarat	45	45	129.60	123.83
9	Haryana	15	15	44.64	41.97
10	Himachal Pradesh	7	7	20.16	17.28
11	Jammu & Kashmir	27	26	74.88	56.42
12	Jharkhand	27	26	74.99	63.95
13	Karnataka	49	44	131.04	128.19
14	Kerala	40	40	116.28	115.20
15	Lakshadweep	0	0	0	0
16	Madhya Pradesh	47	47	135.36	132.14
17	Maharashtra	68	67	192.96	185.78
18	Orissa	27	25	73.80	66.24
19	Pondicherry	8	8	24.12	20.71
20	Punjab	8	8	23.04	17.28
21	Rajasthan	29	29	83.52	82.43
22	Tamilnadu	62	61	177.84	175.85
23	Telangana	21	20	57.60	35.76
24	Uttar Pradesh	80	77	221.76	219.98
25	Uttrakhand	17	16	46.08	34.25
26	West Bengal	45	45	129.60	129.37
	Total	715	694	2011.79	1851.57
North	Eastern States		1	1	
1	Arunachal Pradesh	4	4	11.52	8.64
2	Assam	29	27	80.64	66.95
3	Manipur	12	11	32.76	25.03
4	Meghalaya	3	2	7.56	5.71
5	Mizoram	9	9	27.72	24.31
6	Nagaland	2	2	5.76	5.75
7	Sikkim	3	3	9.72	9.63
8	Tripura	10	11	34.2	31.67
	Total	72	69	209.88	177.69
	Grand Total	787	763	2221.67	2029.26

Note- Figures are subject to reconciliation.

#### Statement refer to in reply to part b of Lok Sabha Question No. 5534 dated 07.04.2017 Funds provided to various States / UTs under Rajiv Gandhi National Creche Scheme during the last three years, i.e., 2013-14, 2014-15 and 2015-16 (Rs. in lakhs)

(Year 2013-14)

S. No.	Name of State / UT	Physical Allocation	No. of crèche centres sanctioned	Amount sanctioned	Amount released/ utilised
(1)	(2)	(2)	(3)	(4)	(5)
1	Andhra Pradesh	1592	1731	691.53	697.64
2	Andaman & Nicobar	44	39	16.53	16.53
3	Bihar	782	683	304.74	228.79
4	Chandigarh	27	27	11.44	11.44
5	Chattisgarh	861	931	374.46	429.95
6	Delhi	290	284	111.05	165.58
7	Goa	32	36	13.70	13.56
8	Gujarat	989	952	399.79	469.32
9	Haryana	259	257	108.92	111.56
10	Himachal Pradesh	474	416	173.98	172.39
11	Jammu & Kashmir	715	704	294.50	290.29
12	Jharkhand	765	743	293.37	325.07
13	Karnataka	937	867	323.17	299.12
14	Kerala	679	587	248.79	243.07
15	Lakshadweep	0	0	0.00	0.00
16	Madhya Pradesh	2115	2340	923.30	877.18
17	Maharashtra	1639	1624	688.31	678.26
18	Odisha	744	734	311.09	308.76
19	Puducherry	181	156	61.98	60.85
20	Punjab	132	125	52.98	52.43
21	Rajasthan	990	451	191.15	216.95
22	Tamil Nadu	1080	1153	448.21	421.79
23	Uttar Pradesh	1478	1719	647.06	660.08
24	Uttarakhand	526	628	204.64	164.29
25	West Bengal	1069	1037	419.99	429.56
	Total	18400	18224	7314.73	7354.54
	North Eastern States				
26	Assam	614	383	139.01	160.63
27	Arunachal Pradesh	262	167	70.78	68.56
28	Manipur	351	482	162.58	144.32
29	Meghalaya	143	91	38.57	43.79
30	Mizoram	168	168	71.20	72.11
31	Nagaland	149	39	16.53	8.26
32	Tripura	168	138	58.49	57.54
33	Sikkim	117	117	49.59	49.59
	Total	1972	1585	606.76	604.80
	Grand Total	20372	19809	7921.49	7959.34

# Funds provided to various States / UTs under Rajiv Gandhi National Creche Scheme during the last three years, i.e., 2013-14, 2014-15 and 2015-16 (Rs. in lakhs)

(Year 2014-15)

S. No.	Name of State / UT	Physical Allocation	No. of crèche	Amount sanctioned	Amount released/
			centres		utilised
			sanctioned		
(1)	(2)	(2)	(3)	(4)	(5)
1	Andhra Pradesh	1647	1592	675.07	561.17
2	Andaman & Nicobar	39	37	15.68	15.68
3	Bihar	716	633	35.18	24.05
4	Chandigarh	27	27	11.44	10.44
5	Chattisgarh	908	890	377.22	430.81
6	Delhi	290	231	97.91	92.25
7	Goa	32	32	13.56	15.70
8	Gujarat	987	951	401.95	430.19
9	Haryana	257	212	89.85	112.60
10	Himachal Pradesh	471	394	164.66	176.46
11	Jammu & Kashmir	695	684	289.91	334.49
12	Jharkhand	754	700	279.67	196.89
13	Karnataka	911	754	319.58	359.35
14	Kerala	677	561	237.77	256.54
15	Lakshadweep	0	0	0.00	0.00
16	Madhya Pradesh	2244	2230	945.16	934.34
17	Maharashtra	1624	1590	673.58	761.11
18	Odisha	735	656	278.03	313.69
19	Puducherry	167	164	69.51	54.12
20	Punjab	125	124	52.56	53.83
21	Rajasthan	976	389	164.87	165.39
22	Tamil Nadu	1069	1008	427.23	465.87
23	Uttar Pradesh	1579	1575	666.54	701.85
24	Uttarakhand	653	577	244.56	237.39
25	West Bengal	1045	1010	428.08	462.90
	Total	18628	17021	6959.58	7167.11
	North Eastern States				
26	Assam	610	308	130.54	112.73
27	Arunachal Pradesh	256	154	65.27	60.82
28	Manipur	403	403	170.81	121.30
29	Meghalaya	143	84	35.60	34.33
30	Mizoram	168	168	71.21	71.21
31	Nagaland	149	39	16.53	16.53
32	Tripura	168	133	56.37	56.37
33	Sikkim	117	117	49.59	44.63
	Total	2014	1406	595.92	517.92
	Grand Total	20642	18427	7555.49	7685.04

# Funds provided to various States / UTs under Rajiv Gandhi National Creche Scheme during the last three years, i.e., 2013-14, 2014-15 and 2015-16 (Rs. in lakhs)

(Year 2015-16)

S. No.	Name of State / UT	Physical Allocation	No. of crèche centres sanctioned	Amount sanctioned	Amount released/ utilised
(1)	(2)	(2)	(3)	(4)	(5)
1	Andhra Pradesh	1463	1443	922.92	986.22
2	Andaman & Nicobar	36	36	23.72	23.72
3	Bihar	233	233	147.43	56.95
4	Chandigarh	19	19	12.52	12.52
5	Chattisgarh	883	883	581.88	583.93
6	Delhi	156	156	102.80	111.46
7	Goa	32	30	19.77	19.45
8	Gujarat	894	892	531.61	579.11
9	Haryana	203	203	127.90	126.31
10	Himachal Pradesh	364	364	216.51	217.48
11	Jammu & Kashmir	684	660	432.58	442.20
12	Jharkhand	597	592	345.91	423.50
13	Karnataka	724	715	471.17	473.64
14	Kerala	554	546	356.28	345.99
15	Lakshadweep	0	0	0.00	0.00
16	Madhya Pradesh	2174	2166	1427.35	1504.27
17	Maharashtra	1542	1535	985.67	989.32
18	Odisha	604	604	381.33	393.04
19	Puducherry	163	163	105.06	109.36
20	Punjab	116	105	64.49	68.73
21	Rajasthan	383	383	252.39	252.39
22	Tamil Nadu	952	952	627.34	632.43
23	Uttar Pradesh	1379	1373	877.27	808.29
24	Uttarakhand	509	501	322.39	380.36
25	West Bengal	950	950	626.03	628.81
	Total	15614	15504	9962.32	10169.48
	North Eastern States				
26	Assam	304	303	199.67	222.19
27	Arunachal Pradesh	154	154	101.48	108.15
28	Manipur	385	385	253.71	290.36
29	Meghalaya	75	75	49.42	49.42
30	Mizoram	162	162	106.75	106.75
31	Nagaland	33	33	21.75	38.28
32	Tripura	131	130	85.67	85.67
33	Sikkim	107	107	70.51	70.51
	Total	1351	1349	888.96	971.33
	Grand Total	16965	16853	10851.28	11140.82

Statement refer to in reply to part b of Lok Sabha Question No. 5534 dated 07.04.2017 Funds provided to various States / UTs under Rajiv Gandhi National Creche Scheme during the current year, i.e., 2016-17 (Rs. in lakhs)

S. No.	Name of State / UT	Physical Allocation	No. of crèche centres sanctioned	Amount sanctioned	Amount released/ utilised (Tentative)
(1)	(2)	(2)	(3)	(4)	(5)
1	Andhra Pradesh	959	605	619.10	399.10
2	Andaman &				
	Nicobar	36	3	3.07	2.05
3	Bihar	233	12	12.28	7.85
4	Chandigarh	19	19	19.44	12.96
5	Chattisgarh	883	779	797.15	515.65
6	Delhi	156	108	110.52	71.65
7	Goa	30	25	25.58	16.40
8	Gujarat	892	639	653.89	426.15
9	Haryana	203	130	133.03	87.57
10	Himachal				
	Pradesh	343	76	77.77	50.12
11	Jammu &				
	Kashmir	660	574	587.37	370.30
12	Jharkhand	596	323	330.53	217.68
13	Karnataka	715	629	643.66	426.86
14	Kerala	546	215	220.01	140.63
15	Lakshadweep	0	0	0.00	0.00
16	Madhya				
	Pradesh	2166	1954	1999.53	1319.05
17	Maharashtra	1535	1270	1299.59	845.27
18	Odisha	604	346	354.06	227.20
19	Puducherry	163	82	83.91	55.15
20	Punjab	116	106	108.47	71.76
21	Rajasthan	383	353	361.22	229.19
22	Tamil Nadu	951	781	799.20	509.30
23	Telangana	492	256	261.96	169.98
24	Uttar Pradesh	1373	1111	1136.89	748.36
25	Uttarakhand	504	296	302.90	201.54
26	West Bengal	950	282	288.57	187.30
	North Eastern States				
27	Assam	303	159	162.70	105.01
28	Arunachal				
-	Pradesh	154	109	111.54	73.63
29	Manipur	385	251	256.85	98.24
30	Meghalaya	75	42	42.98	27.47
31	Mizoram	162	0	0.00	0.00
32	Nagaland	33	0	0.00	0.00
33	Tripura	130	59	60.37	38.59
34	Sikkim	107	72	73.68	47.09

Note: Figures are subject to reconciliation.

#### STATEMENT REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UN-STARRED QUESTION NO. 5534 FOR 07.04.2017 BY SHRI P. NAGARAJAN, MP REGARDING GENERAL GRANT-IN-AID SCHEME FOR WOMEN AND CHILDREN

### (i) Critera/ eligibility to receive financial assistance by VOs under Family Counselling Centers Scheme:

- 1. All Voluntary Organizations should be registered at NITI Aayog portal and their Unique Identification Number (UID), along with Aadhar No. and PAN No. of the office bearers should be provided.
- 2. It should be registered under an appropriate Act or be a regularly constituted branch of a registered organization (mere affiliation to a registered body or recognition by the Central/State Govt. will not suffice for this purpose).
- 3. It should have been normally engaged in social welfare work for a minimum period of three years prior to the date of application for a grant under the programme. Relaxation may however be made (i) in case of institutions in hilly, remote, border and backward tribal areas ii) in case of those which provide specialize services where these are not available and (iii) in case where the need for starting an altogether new services is recognized.
- 4. It should have properly constituted Managing Committee with the powers, duties and responsibilities clearly demand and laid down in the written constitution. The Managing Committee should also have adequate number of female members.
- 5. A certificate to the effect that all members at Managing Committee are not related to each other.
- 6. It should have facilities resource personnel, managerial skill and experience to initiate the scheme.
- 7. Its financial position should be sound and it should be in a position to raise such additional funds as may be required to complete the programme for which assistance is given by the Board and in addition, were necessary to continue to maintain the existing level of services from its own resources.
- 8. It should be open to all citizens of India without any discrimination on accounts of religion, race, caste, creed and languages.

### (ii) Critera/ eligibility to receive financial assistance by VOs under the Rajiv Gandhi National Creche Scheme:

- 1. Organizations should be registered at NITI Aayog- NGO Portal, should have Unique ID and PAN number of the implementing agency, PAN Number and Aadhar number of the main functionaries.
- 2. In the Inspection Report, the performance of the crèche programme should be satisfactory.
- 3. Documents i.e. Half Yearly Progress Report, Minutes of local sub-committee, Annexure C as per Scheme and Audited statement of accounts & Utilization Certificate are to be provided by the voluntary organizations for consideration of continuation sanction and release of grant.

#### STATEMENT REFERRED TO IN REPLY TO PART (e) OF THE LOK SABHA UN-STARRED QUESTION NO. 5534 FOR 07.04.2017 BY SHRI P. NAGARAJAN, MP REGARDING GENERAL GRANT-IN-AID SCHEME FOR WOMEN AND CHILDREN

#### (i) The mechanism for proper implementation of the Family Counselling Centre Scheme:

- 1. To ascertain that there is no duplication of funds being released to the implementing agencies, it has been made mandatory that all implementing agencies are registered on the portal of NITI Aayog. Unique Identification Number of all aided agencies is being received along with their PAN, Aadhar and PAN of three main functionaries.
- 2. Funds to the implementing agencies are being electronically transferred through ECS.
- 3. In most of the states, the Family Counselling Centres have been declared as Service Providers and Counsellor as Protection Officers by the respective State Govt. under Domestic Violence Act.
- 4. Sub-committee representing Local Social Worker, Advocate (Legal Aid Cell), Doctor and representation of Local Police Station have been constituted for day-to-day monitoring and to ascertain close collaboration of the local government in the running of the FCCs.
- 5. Regular orientation training of the newly appointed counsellors by the implementing agencies through the School of Social Work.
- 6. Refresher Courses to upgrade the skills of the counsellors is organised through the School of Social Work by Central Social Welfare Board on regular intervals.
- 7. Since the services under Family Counselling Centres is being provided to vulnerable and women in distress and, therefore, training in capacity building of functionaries of the implementing agencies is also conducted. Regular physical monitoring through Govt. officials is being done of the implementing agencies.
- 8. Each FCC is visited twice in a year. Regular monitoring is done by conducting inspection of the FCC by Field Officers deputed in State Social Welfare Board. Joint Inspection by Field Officers along with State Govt. Officers is also conducted.

#### (ii) The mechanism for proper implementation of the Rajiv Gandhi National Creche Scheme:

- 1. Inspection of the Creche centres through Govt. Officials.
- 2. Involvement of local Govt. in the implementation of the programme. Each centre is having a local sub-committee comprising the representation of Gram Panchayat, Mothers of the beneficiaries, Local School Teacher, Doctor and Advocate, etc.
- 3. Audit by Chartered Accountant, Accountant General (AG) and Comptroller & Auditor General (CAG).